

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF S T CONSTRUCTIONS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	S T CONSTRUCTIONS PVT. LTD.
2. Date of incorporation of corporate debtor	25.06.2004
3. Authority under which corporate debtor is incorporated/registered	Registrar of companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2004PTC127181
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office: G-102, Road No.-13A Opp. Shaheen Bag, Jasola New Delhi - 110025 Other offices: A-76 Sector 26, Noida, Uttar Pradesh -201301 & S/F 24, Ansal Fortune Arcade, Sector 18 Noida, Uttar Pradesh-201301
6. Insolvency commencement date respect of corporate debtor	21.02.2022 (Order passed by Hon'ble Adjudicating Authority National Company Law Tribunal New Delhi Bench-IV in Company Application No. IB-1049/ND/2019 received on 25.02.2022)
7. Estimated date of closure of insolvency resolution process	20.08.2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Anshuman Kaushik Reg No. IBB/MPA-001/IP-P-02523/2021-2022/13825
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: P-93 F.F, C.R Park, New Delhi-110019 E-mail id: anshumanksk@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional,	Address: P-93 F.F, C.R Park, New Delhi-110019 E-mail id: cnp.stconstructionsprvtltd@gmail.com
11. Last date for submission of claims	11 th March, 2022 (Order received on 25.02.2022 from Hon'ble Adjudicating Authority, hence 14 days calculated from the receipt of order)
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	NIL
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Relevant forms are available at https://ibbi.gov.in/home/downloads (b) N.A

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench IV has ordered the commencement of a corporate insolvency resolution process of S T Constructions Pvt. Ltd. on 21.02.2022 (Order received on 25.02.2022)

The creditors of S T Constructions Pvt. Ltd., are hereby called upon to submit their claims with proof on or before 11th March, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof in electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Mr. Anshuman Kaushik
Interim Resolution Professional
Date: 28.02.2022
Place: New Delhi
Reg. No.: IBB/MPA-001/IP-P-02523/2021-2022/13825

प्रारम्भिक घोषणा सार्वजनिक घोषणा (भारतीय दिवालिया एवं शोधन अक्षमता बोर्ड कॉर्पोरेट व्यक्तियों के लिए दिवालिया समाधान प्रक्रिया विनियम, 2016 के विनियम 6 के अन्तर्गत) एस टी कंस्ट्रक्शंस प्राइवेट लिमिटेड के लेनदारों के ध्यानाकर्षण हेतु	
प्रारम्भिक विवरण	
1. कॉर्पोरेट ऋणी का नाम	एस टी कंस्ट्रक्शंस प्राइवेट लिमिटेड
2. कॉर्पोरेट ऋणी के निगमन की तिथि	25.06.2004
3. वह प्राधिकार जिसके अन्तर्गत कॉर्पोरेट ऋणी नियमित/रजिस्ट्रीकृत है	रजिस्ट्रार ऑफ कंपनियाँ, दिल्ली
4. कॉर्पोरेट पहचान संख्या/कॉर्पोरेट ऋणी का सीमित दायित्व पहचान संख्यांक	U45201DL2004PTC127181
5. कॉर्पोरेट ऋणी के रजिस्ट्रीकृत कार्यालय तथा प्रमुख कार्यालय (यदि कोई है) का पता	पंजीकृत कार्यालय: जी-102, सड़क नं.-13ए, शाहीन बाग के सामने, जसोला नई दिल्ली - 110025 अन्य कार्यालय: ए-76 सेक्टर 26, नोएडा, उत्तर प्रदेश -201301 और ए-24, अंशल फोर्ट्यून आर्काड, सेक्टर 18 नोएडा, उत्तर प्रदेश-201301
6. कॉर्पोरेट ऋणी की बाका दिवालिया प्रक्रिया प्रारंभ होने की तिथि	21.02.2022 (माननीय न्यायनिर्णायक प्राधिकरण राष्ट्रीय कंपनी कानून न्यायधिकरण नई दिल्ली बेंच- IV द्वारा कंपनी आवेदन संख्या आईसी 1049/एनडी/2019 में पारित आदेश 25.02.2022 को प्राप्त आदेश)
7. दिवालिया समाधान प्रक्रिया के समाप्त होने की प्रायश्चित्त तारीख	20.08.2022
8. अंतरिम समाधान व्यवसायिक के रूप में कार्य करने वाले दिवालिया व्यवसायिक का नाम व रजिस्ट्रेशन संख्यांक	नाम: श्री अंशुमान कौशिक पंजीकरण संख्या: IBB/MPA-001/IP-P-02523/2021-2022/13825
9. अंतरिम समाधान व्यवसायिक का, बोर्ड के पास रजिस्ट्रीकृत पता और ईमेल	पता: पी-93 एफ.एफ. सी.आर पार्क, नई दिल्ली-110019 ई-मेल: anshumanksk@gmail.com
10. अंतरिम समाधान व्यवसायिक के साथ पत्र व्यवहार के लिए प्रयुक्त पता और ई-मेल	पता: पी-93 एफ.एफ. सी.आर पार्क, नई दिल्ली-110019 ई-मेल: cnp.stconstructionsprvtltd@gmail.com
11. दावे प्रस्तुत करने की अंतिम तिथि	11 मार्च 2022 (माननीय निर्णायक प्राधिकारी से पारित आदेश 25 फरवरी 2022 को प्राप्त हुआ, इसलिए 14 दिनों की गणना आदेश की प्राप्ति से की जाती है)
12. अंतरिम समाधान व्यवसायिक द्वारा अभिलिखित धारा 21 की उपधारा (8अ) की खंड (ख) के अन्तर्गत लेनदारों के वर्ग, यदि कोई है	कुछ नहीं
13. किसी वर्ग में लेनदारों के प्राधिकृत प्रतिनिधियों के रूप में कार्य करने के लिए अभिलिखित दिवालिया व्यवसायिकों के नाम	लागू नहीं है
14. (क) सुसंगत प्रारूप और (ख) प्राधिकृत प्रतिनिधियों के बारे में जानकारी उपलब्ध है	क) प्रासंगिक प्रारूप यहाँ उपलब्ध है https://ibbi.gov.in/home/downloads (ख) लागू नहीं है

यह सूचना दी जाती है कि माननीय न्यायनिर्णायक प्राधिकरण - राष्ट्रीय कंपनी विधि अधिकरण, नई दिल्ली बेंच IV ने एस टी कंस्ट्रक्शंस प्रा. लिमिटेड की कॉर्पोरेट दिवालिया समाधान प्रक्रिया 21.02.2022 को प्रारंभ करने का आदेश दिया है (आदेश 25.02.2022 को प्राप्त हुआ है)

एस टी कंस्ट्रक्शंस प्रा. लिमिटेड के लेनदारों से अंतरिम समाधान व्यवसायिक को प्रविष्टि सं. 10 के सामने उल्लिखित पते पर 11 मार्च, 2022 को या उससे पूर्व सक्षम सहित अपने दावे प्रस्तुत करने की अपेक्षा की जाती है।

वित्तीय लेनदार केवल इलेक्ट्रॉनिक संरचना के द्वारा दावों का सक्षम प्रमाण सहित जमा करेंगे। अन्य सभी लेनदार पोस्ट द्वारा या इलेक्ट्रॉनिक माध्यमों द्वारा या व्यक्तिगत रूप से अपने-अपने दावों का सक्षम प्रमाण सहित जमा कर सकते हैं।

दावों के संदर्भ में झूठे या सामक सक्षम प्रमाण प्रस्तुत करने पर जुर्माना एवं सजा दी जा सकती है।

श्री अंशुमान कौशिक
अंतरिम समाधान प्रोफेशनल
दिनांक: 28.02.2022
स्थान: नई दिल्ली
पंजीकरण सं.: IBB/MPA-001/IP-P-02523/2021-2022/13825



सेंट्रल बैंक ऑफ इंडिया
Central Bank of India

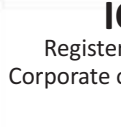
1911 से आपकी लिए "सेंट्रल" "CENTRAL" TO YOU SINCE 1911
R.O. DELHI (SOUTH) 4/54, D.B. GUPTA ROAD, KAROL BAGH, NEW DELHI-110005

PUBLIC NOTICE

This is to inform the general public and customers of the Bank that Bank has decided to discontinue the Central Mini Deposit Scheme w.e.f. **01.04.2022**. All existing customer and Authorised Collection Agents are hereby informed that they may contact the Branch concerned for detailed instructions.

The public in general is also requested not to deal with any person claiming to be an authorized agent under the Central Mini Deposit Scheme of the Bank w.e.f. **01.04.2022**. If anybody deals with any such agent, he/she will be doing so at his / her own risk.

Senior Regional Manager / Regional Manager
R.O. Delhi (South) / R.O. Delhi (North & Central)



ICICI HOME FINANCE COMPANY LIMITED
Registered office at ICICI Bank Towers, Bandra - Kurla Complex, Mumbai - 400051.
Corporate office - ICICI HFC Tower, Andheri-Kurla Road, Andheri(East), Mumbai - 400059.

GOLD AUCTION NOTICE

This is to inform the public at large, that ICICI HOME FINANCE COMPANY LIMITED(ICICI HFC) has decided to conduct auction of gold ornament(s) pledge in the below accounts. Which have become overdue or which have defaults or margin breach customers. Notice hereby given to the public in general and in particular to the Borrower(s)/Co-Borrower(s) to repay the due amount (mentioned below) together with further interest thereon plus all the cost and incidental expenses etc.till the date of auction.

The Borrower(s)/Co-Borrower(s)willing to release their ornament(s), shall visit the base branch wherein the ornaments were pledged by the Borrower(s) or contact the below mentioned numbers of said designated authority of respective branch(s). Having failed to repay the due amount within specified period, ICICI HFC will sell off the gold ornaments(s) to public/bidders in general by way of auction. The auction will be held online through <http://gold.samil.in> between 12:30 p.m. to 3.30 p.m. on Saturday, March 12, 2022.

Branch - Lucknow Contact no - 9670229666 GL A/c - 120000019822, 120000020183

The sale is subject to confirmation by the ICICI HFC and the authorized officer of the ICICI HFC reserves the right to reject any or all the bids without furnishing any further reasons.

Auction will be held online through <http://gold.samil.in>, in case the auction does not get completed on the given date due to any reasons, the auction in respect thereto shall be conducted on subsequent working days. Change in venue or date, if any, and detailed terms and conditions of the sale, details will be updated on our website www.icichfc.com.

No further communication shall be issued in this regard.

Dated: 28/02/2022
Place: Lucknow

sd/-
Authorised Signatory
For, ICICI Home Finance Company Limited.

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF BALLARPUR INDUSTRIES LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	BALLARPUR INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	April 26, 1945
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L21010MH1945PLC010337
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: P O Ballapur Paper Mills Chandrapur, Maharashtra-442901 Head Office: First India Place, Tower - C, Block A, Sushant Lok - I, Mehrauli Gurgaon Road, Gurugram-122002. Shreegopal Unit: Jagadhari Road, Yamuna Nagar, Haryana-135001 Other Principal Office: Unit Kamalapuram, Mangpet Mandal, District Warangal-506172, Telangana
6.	Date of closure of Insolvency Resolution Process	25th January 2022 (Hon'ble National Company Law Tribunal, Mumbai has passed the order on 25th January 2022, which was uploaded on official website on 22nd February 2022)
7.	Liquidation commencement date of corporate debtor	25th January 2022 (Hon'ble National Company Law Tribunal, Mumbai Bench has passed the order on 25th January 2022, which was uploaded on official website on 22nd February 2022)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Ravi Sethia IBBI/PA-001/IP-P01305/2018-2019/12052
9.	Address and e-mail of the liquidator, as registered with the Board	Address: KPMG Restructuring Service LLP, Building No. 10, Tower C, 8th Floor, DLF Cyber City, Phase II, Gurgaon, Haryana-122002 Email ID: ravisethia@kpmg.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: KPMG Restructuring Service LLP, Building No. 10, Tower C, 8th Floor, DLF Cyber City, Phase II, Gurgaon, Haryana-122002 Email ID: liquidator@kpmg.com
11.	Last date for submission of claims	25th March 2022 (Since the Liquidation Order dated 25th January 2022 was uploaded on 22nd February 2022, in terms of Section 38(1) the last date of submission of claims is 24th March 2022)

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of the **Ballapur Industries Limited** on 25th January 2022 (the order dated 25th January 2022 was uploaded on official website on 22nd February 2022). The stakeholders of **Ballapur Industries Limited** are hereby called upon to submit their claims with proof on or before 24th March 2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Relevant claim forms can be downloaded from company website www.bilil.com and from IBBI website <http://ibbi.gov.in/home/downloads>. Submission of false or misleading proof of claims shall attract penalties.

Dated : 28th February 2022
Place : Gurugram

sd/-
Mr. Ravi Sethia
IBBI/PA-001/IP-P01305/2018-2019/12052

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF S T CONSTRUCTIONS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	S T CONSTRUCTIONS PVT. LTD.
2.	Date of incorporation of corporate debtor	25.06.2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2004PTC127181
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: G-102, Road No.-13A Opp. Shaheen Bag, Jasola New Delhi - 110025 Other offices: A-76 Sector 26, Noida, Uttar Pradesh -201301 & S/F 24, Ansal Fortune Arcade, Sector 18 Noida, Uttar Pradesh-201301
6.	Insolvency commencement date respect of corporate debtor	21.02.2022 (Order passed by Hon'ble Adjudicating Authority National Company Law Tribunal New Delhi Bench-IV in Company Application No. IB-1049/ND/2019 received on 25.02.2022)
7.	Estimated date of closure of insolvency resolution process	20.08.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Anshuman Kaushik Reg No. IBBI/PA-001/IP-P02523/2021-2022/13825
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: P-93 F.F. C.R Park, New Delhi-110019 E-mail ID: anshumank@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional,	Address: P-93 F.F. C.R Park, New Delhi-110019 E-mail ID: crp.stconstructionsprvtltd@gmail.com
11.	Last date for submission of claims	11 th March, 2022 (Order received on 25.02.2022 from Hon'ble Adjudicating Authority, hence 14 days calculated from the receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Relevant forms are available at https://ibbi.gov.in/home/downloads b) N/A

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench IV has ordered the commencement of a corporate insolvency resolution process of **S T Constructions Pvt. Ltd.** on 21.02.2022 (Order received on 25.02.2022).

The creditors of **S T Constructions Pvt. Ltd.**, are hereby called upon to submit their claims with proof on or before 11th March, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claims shall attract penalties.

Dated: 28.02.2022
Place: New Delhi

sd/-
Mr. Anshuman Kaushik
Interim Resolution Professional
Reg. No.: IBBI/PA-001/IP-P02523/2021-2022/13825



बैंक ऑफ महाराष्ट्र
Bank of Maharashtra
एन सी ई डी सी १०००

Head Office :
'Lokmangal', 1501, Shivajinagar, Pune-05

Recruitment Notification

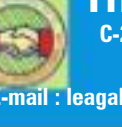
Bank of Maharashtra, one of the Leading Listed Public Sector Banks having Head Office in Pune with more than 2000 PAN India Branch Network invites offline applications from the eligible candidates for the following post.

Sr.	Name of the Post	Scale	No. of Posts
01	Chief Security Officer	(Contract Basis)	01

Details are available on Bank's Website <https://www.bankofmaharashtra.in>. Offline Applications shall be opened from 28/02/2022 to 18/03/2022.

Place: Pune
Date: 28/02/2022

General Manager,
HRM



THE KANGRA CO-OPERATIVE BANK LTD.
C-29, Community Centre, Pankha Road, Janak Puri, New Delhi-110058.
Phone : 011-25611041, 25611042, 25611043, 25611044
E-mail : leagal@kangrabank.com, legal1@kangrabank.com, Website : www.kangrabank.com

APPENDIX IV
[See rule 8(1)]
POSSESSION NOTICE
(For immovable property)

Whereas,

The undersigned being the Authorised officer of "The Kangra Co-operative Bank Ltd.", Head office at C-29, Community Centre, Pankha Road, Janak Puri, New Delhi-110058, having its registered office at 1916, Chuna Mandi, Pahar Ganj, New Delhi-110055, under The Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule [3] of The Security Interest (Enforcement) Rules, 2002, the Bank had issued a demand notice on dated 23-01-2022 calling upon the borrower & mortgagor Sh. Amarjeet Singh S/o. Sh. Jagdish Singh S/o. No. 257-52A, Right Hand Side, 2nd Floor, Flat No. B-3, Kharsa No. 1708, Aya Nagar, New Delhi-110047 also at Sh. Amarjeet Singh S/o. Sh. Jagdish Singh C/o. M/s. Guru Harkishan Tour & Travels Sec. 4, Market, R. K. Puram, New Delhi-110022, to repay the amount mentioned in the notice being Rs. 6,84,556/- (Rupees Six Lakhs Eighty Four Thousand Five Hundred and Fifty Six Only), together with further interest, penal interest and other charges as are applicable to this Loan account from time to time, from the date of the notice till the date of payment, with in 60 days from the date of receipt of the notice.

The above mentioned borrower & mortgagor having failed to repay the amount, notice is hereby given to the borrower, mortgagor and the public in general that the Bank has taken possession of the property described here in below in exercise of powers conferred under sub-section (4) of section 13 of The Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, read with rule [8] of The Security Interest (Enforcement) Rules, 2002, on this 24 th day of Feb. 2022.

The borrower & mortgagor in particular and the public in general is hereby cautioned not to deal with the mortgaged property and any dealings with the property will be subject to the charge of "The Kangra Co-operative Bank Ltd.", for an amount of Rs. 6,84,556/- together with further interest, penal interest and other charges as are applicable to this Loan account from time to time, from the date of notice till the date of realization together with all the costs incurred by the Bank in realizing the said amount.

The borrower & mortgagor attention is also being invited towards provisions of Sub-Section (8) of Section 13 of The Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, in respect of time available, to redeem the below mentioned mortgaged property/Secured Asset.

DISCRIPTION OF THE PROPERTY

The property under consideration is a Built up Second Floor with common roof rights, area Measuring 720 Sq. feet.

All the part and parcel of the BEARING PRIVATE NO. B-3 (FRONT RHS), ON SECOND FLOOR (WITH COMMON ROOF RIGHTS), AREA MEASURING 720 SQ. FEET, CONSISTING WITH TWO BEDROOMS, ONE DRAWING-CUM-DINING, ONE KITCHEN, TWO BATH-CUM-TOILETS AND ONE CAR PARKING IN PARKING AREA, OF PROPERTY BEARING NO. 257 AND 52-A, KHARSA NO. 1708, SITUATED IN THE ABADI UNDER LAL DORA OF VILLAGE AYA NAGAR, TENSIH LAUZ KHAS (MEHRAULI), NEW DELHI-110047, Falling under the Registration of Sub-Registrar V A Haux Haux, Delhi.

(HARISH SHARMA)
AUTHORISED OFFICER
THE KANGRA CO-OPERATIVE BANK LTD.
HEAD OFFICE AT, C-29, COMMUNITY CENTRE
PANKHA ROAD, JANAKPURI, NEW DELHI-58

Place : Delhi
Date : 24-02-2022

NOTICE
Gulf Oil Lubricants India Ltd
Regd. Office: In Centre, 49/50, 12th Road, MIDC Andheri (East), Mumbai, Maharashtra - 400093.

Name of the holder	Kind of securities and face value	Folio no.	Certificate No.	No. of securities	Distinctive numbers
Kalaikattil Thomas Varghese & Kalaikattil Thomas	Eq shares FV of Rs. 2/-	GOL0000154 GOL0029015	154 29015	500 10	27083 - 27582 1087213 - 1087222

GOCL Corporation Ltd
Regd Office: IDL Road, Kakulpaly, Hyderabad, Telangana - 500072

Name of the holder	Kind of securities and face value	Folio no.	Certificate No.	No. of securities	Distinctive numbers
Kalaikattil Thomas Varghese & Kalaikattil Thomas	Eq shares FV of Rs. 2/-	G0002773 0014010	305154 379015	500 10	27083 - 27582 1087213 - 1087222

NOCIL Limited
Regd. Office: Mafatlal House, H T Parekh Marg, Backbay Reclamation, Mumbai, Maharashtra - 400020.

Name of the holder	Kind of securities and face value	Folio no.	Certificate No.	No. of securities	Distinctive numbers
Kalaikattil Thomas Varghese & Kalaikattil Thomas	Eq shares FV of Rs. 10/-	K05029 1664049 - 1664050	38173 - 38174 90	90 90	1743931 - 1744020 70419131 - 7041922

Eveready Industries India Limited
Regd. Office: 1, Middleton Street Kolkata - 700 071.

Name of the holder	Kind of securities and face value	Folio no.	Certificate No.	No. of securities	Distinctive numbers
Kalaikattil Thomas Varghese & Kalaikattil Thomas	Eq shares FV of Rs. 5/-	964137	12205	378	3733636 - 3734013

McLeod Russel India Ltd
Regd. Office: UB Tower, Level 12, UB City, #24, Vittal Malliya Road, Bengaluru, Karnataka - 560001

Name of the holder	Kind of securities and face value	Folio no.	Certificate No.	No. of securities	Distinctive numbers
Kalaikattil Thomas Varghese & Kalaikattil Thomas	Eq shares FV of Rs. 10/-	K00766	12212	378	3860036 - 3860413

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF JMT AUTO LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	JMT AUTO LIMITED
2.	Date of incorporation of corporate debtor	16/01/1997
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L42274DL1997PLC270039
5.	Address of the registered office and principal office (if any) of corporate debtor	3-L S C Pomposh Enclave, Guru Nanak Market, Opposite L.S.C Market, New Delhi - 110048.
6.	Insolvency commencement date in respect of corporate debtor	25/02/2022 (The order was passed by Hon'ble NCLT, Delhi Bench IV on 23/02/2022 which was received on 25/02/2022)
7.	Estimated date of closure of insolvency resolution process	24/08/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Pardeep Kumar Sethi Reg. No. IBBI/PA-001/IP-P00711/2017-2018/11265
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: RBSSA Restructuring Advisors LLP 1121, Building No.11, Solitaire Corporate Park, Andheri Kurla Road, Andheri East, Mumbai, Maharashtra - 400 093. E-Mail: peesky.sethi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: RBSSA Restructuring Advisors LLP 1121, Building No.11, Solitaire Corporate Park, Andheri Kurla Road, Andheri East, Mumbai, Maharashtra - 400 093. E-Mail: jmtauto.lrp@rbssa.in
11.	Last date for submission of claims	11/03/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

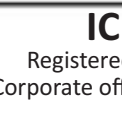
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **JMT Auto Limited** on 25/02/2022.

The creditors of **JMT Auto Limited**, are hereby called upon to submit their claims with proof on or before 11th March, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claims shall attract penalties.

Dated: 28/02/2022
Place: Mumbai

sd/-
Mr. Pardeep Kumar Sethi
Interim Resolution Professional
For JMT Auto Limited
Reg. No. IBBI/PA-001/IP-P00711/2017-2018/11265



ICICI HOME FINANCE COMPANY LIMITED
Registered office at ICICI Bank Towers, Bandra - Kurla Complex, Mumbai - 400051.
Corporate office - ICICI HFC Tower, Andheri-Kurla Road, Andheri(East), Mumbai - 400059.

GOLD AUCTION NOTICE

This is to inform the public at large, that ICICI HOME FINANCE COMPANY LIMITED(ICICI HFC) has decided to conduct auction of gold ornament(s) pledge in the below accounts. Which have become overdue or which have defaults or margin breach customers. Notice hereby given to the public in general and in particular to the Borrower(s)/Co-Borrower(s) to repay the due amount (mentioned below) together with further interest thereon plus all the cost and incidental expenses etc.till the date of auction.

The Borrower(s)/Co-Borrower(s)willing to release their ornament(s), shall visit the base branch wherein the ornaments were pledged by the Borrower(s) or contact the below mentioned numbers of said designated authority of respective branch(s). Having failed to repay the due amount within specified period, ICICI HFC will sell off the gold ornament(s) to public/bidders in general by way of auction. The auction will be held online through <http://gold.samil.in> between 12:30 p.m. to 3.30 p.m. on Saturday, March 12, 2022.

Branch - Sirsa Contact no - 9914080400 GL A/c - 120000027928

The sale is subject to confirmation by the ICICI HFC and the authorized officer of the ICICI HFC reserves the right to reject any or all the bids without furnishing any further reasons.

Auction will be held online through <http://gold.samil.in>, in case the auction does not get completed on the given date due to any reasons, the auction in respect thereto shall be conducted on subsequent working days. Change in venue or date, if any, and detailed terms and conditions of the sale, details will be updated on our website www.icichfc.com.

No further communication shall be issued in this regard.

Dated: 28/02/2022
Place: Chandigarh

sd/-
Authorised Signatory
For, ICICI Home Finance Company Limited.



OKHLA INDUSTRIAL AREA CETP SOCIETY (REGD.)
Regd. Office & Plant : C-141 Okhla Industrial Area Phase-I, New Delhi- 110020

INVITES TENDERS

Sealed tenders are invited from reputed eligible parties for the supply of process chemical as per the items mentioned below and Registered Contractor for O & M of 24 MLD Physio-Chemical/ Bio Treatment as per tender term.

Items	Qty. Required
1- Anthracite (90% C)	16 MT
2- Activated Carbon (1050 IV)	12 MT
3- Filter Media (Sand) 1/10 to 1/16	50 MT
4- Filter Media (Round Pebbles) of three sizes ¾", 1" and 1.5".	30 MT
5- Ferric Alum Commercial Grade-I hot processed minimum 16% Alumina & less than 10 % Moisture	50 MT per annum
6- Bleaching powder Grade-I With minimum 35% of Chlorine content.	30 MT per annum
7- Polyelectrolyte (Cationic 90% Active Content)	2 MT per Annum
8- Poly Aluminium Chloride (PAC) with minimum 30% Alumina	35 MT per Annum

Terms:-
Earnest Money:-Rs. 30,000/- DD in favor of the Society for each of the Tender.

Tender Document are available free of cost from CETP Society's Regd. Office as given above up to Dt. 04-03-2022 till 4:30 pm. The interested Bidders may submit their tender complete in all respect so as to reach the Society's office on or before 4 pm on 08-03-2022 or deposit the same in person in the Tender Box in the office of the Society till 4 pm on 08-03-2022. Tenders received after due date and time will not be considered. The received tenders will be opened on 15-03-2022 at 3:00 pm. The Society Management reserves the right to accept, reject in part or full any bid or negotiate any bid without assigning any reason. The above chemicals will be tested at NABL Approved Laboratory. The Price should be inclusive of freight, packing & unloading charges and GST etc.

sd/-
Kuldip Khanna (President)

Form No. INC-25A
(Pursuant to Rule 41 of the Companies (Incorporation) Rules, 2014)
Advertisement to be published in the newspaper for conversion of public company into a private company

BEFORE THE CENTRAL GOVERNMENT (REGIONAL DIRECTOR, NORTHERN REGION)

In the matter of section 14 of Companies Act, 2013 and rule 41 of the Companies (Incorporation) Rules, 2014

AND

In the matter of M/s NKG Infrastructure IT Limited having its registered office at 204, Kailash Building, 26 K.G. Marg New Delhi-110001,

.....Petitioner/Applicant Company

Notice is hereby given to the general public that the company intends to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Extra-Ordinary General Meeting held on Thursday, 24 February 2022, to enable the company to give effect for such conversion

Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the concerned Regional Director, Northern Region at B-2 Wing, 2nd Floor, Pt. Paryavaran Bhawan, CGO Complex, New Delhi-110003 within fourteen days from the date of publication of this notice with a copy to the Applicant Company at its registered office at the address mentioned below:

"204, Kailash Building, 26 K G Marg New Delhi -110001"

For and on behalf of
NKG Infrastructure IT Limited.
sd/-
(Pradeep Kumar Garg)
Director
DIN: 00030683

Place : New Delhi
Dated : 28.02.2022



THE KANGRA CO-OPERATIVE BANK LTD.
C-29, Community Centre, Pankha Road, Janak Puri, New Delhi-110058.
Phone : 011-25611041, 25611042, 25611043, 25611044
E-mail : leagal@kangrabank.com, legal1@kangrabank.com, Website : www.kangrabank.com

APPENDIX IV
[See rule 8(1)]
POSSESSION NOTICE
(For immovable property)

Whereas,

The undersigned being the Authorised officer of "The Kangra Co-operative Bank Ltd.", Head office at C-29, Community Centre, Pankha Road, Janak Puri, New Delhi-110058, having its registered office at 1916, Chuna Mandi, Pahar Ganj, New Delhi-110055, under The Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule [3] of The Security Interest (Enforcement) Rules, 2002, the Bank had issued a demand notice on dated 10-12-2021, calling upon the borrower Sh. Pardeep Madan S/o. Sh. Ashok Kumar Madan A/o. WZ-993-995, Ground Floor, Pankha Road, Nangal Raya Extn., New Delhi-110046, also at Sh. Pardeep Madan S/o. Sh. Ashok Kumar Madan, C/o. M/s. Oliver Apparels Pvt. Ltd., F-347, Sudershan Park, Moti Bagh, New Delhi, and calling upon the mortgagor & surety Smt. Santosh Madan W/o. Sh. Ashok Kumar Madan R/o. WZ-993-995, Ground Floor, Pankha Road, Nangal Raya Extn., New Delhi-110046, to repay the amount mentioned in the notice being Rs. 27,92,752/- (Rupees Twenty Seven Lakhs Ninety Two Thousand Seven Hundred and Fifty Two Only), together with further interest, penal interest and other charges as are applicable to this Loan account from time to time, from the date of the notice till the date of payment, with in 60 days from the date of receipt of the notice.

The above mentioned borrower, mortgagor & surety having failed to repay the amount, notice is hereby given to the borrower, mortgagor, surety and the public in general that the Bank has taken possession of the property described here in below in exercise of powers conferred under sub-section (4) of section 13 of The Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, read with rule [8] of The Security Interest (Enforcement) Rules, 2002, on this 24th. day of February 2022.

The borrower, mortgagor & surety in particular and the public in general is hereby cautioned not to deal with the mortgaged property and any dealings with the property will be subject to the charge of "The Kangra Co-operative Bank Ltd.", for an amount of Rs. 27,92,752/- together with further interest, penal interest and other charges as are applicable to this Loan account from time to time, from the date of notice till the date of realization together with all the costs incurred by the Bank in realizing the said amount.

The borrower, mortgagor & surety attention is also being invited towards provisions of Sub-Section (8) of Section 13 of The Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, in respect of time available, to redeem the below mentioned mortgaged property/Secured Asset.

DISCRIPTION OF THE PROPERTY

The property under consideration is a Built-up Entire Ground Floor without roof rights, area measuring 110 Sq. Yds.

All the part and parcel of the BUILT-UP GROUND FLOOR, WITHOUT ROOF RIGHTS, OUT OF PROPERTY BEARING NO.WZ-993 TO 995, LAND MEASURING 110 SQ. YARDS, OUT OF KHARSA NO.445/246, SITUATED IN THE AREA OF VILLAGE NANGAL RAYA, DELHI STATE, COLONY KNOWN AS NANGAL RAYA EXTENSION, NEW DELHI-110046. Falling under the Registration of Sub-Registrar-IX, Delhi.

